



HARYANA LEGISLATIVE ASSEMBLY

Budget Session 2026

Starred Question

25th February, 2026

Total Question - 20

To Establish an Armed Forces Preparatory Institute

***41 Sh. Sunil Satpal Sangwan (Dadri):**

Will the Sainik & Ardh Sainik Welfare Minister be pleased to state: -

a) whether it is a fact that an announcement was made by the Hon'ble Chief Minister in the Budget Session 2024-2025 to establish an Armed Forces Preparatory Institute in the vacant building of Kisan Model School, Charkhi Dadri; and

b) if so, the time by which the abovesaid institute is likely to be made functional in the said building?

To Include the Repair of Potholes and Road Cracks Under the Haryana Right to Service Act.

***42 Smt. Pooja (Mullana):**

Will the Public Works (B&R) Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government to

include the repair of potholes and road cracks under the Haryana Right to Service Act in State; and

b) if so, the details thereof togetherwith the time by which the abovesaid proposal is likely to be materialized?

To Solve the Problem of Waterlogging

***43 Sh. Bhagwan Dass (Nilokheri):**

Will the Irrigation & Water Resources Minister be pleased to state: -

a) whether it is a fact that the crops spread over hundreds of acres are damaged every year in village Samana Bahu, due to waterlogging during the rainy season, causing heavy losses to farmers;

b) whether any measures have been taken by the Irrigation Department to solve the problem of waterlogging in the said village; if so the details thereof; and

c) if not, the time by which effective steps are likely to be taken by the Government to permanently address the abovesaid issue?

The Steps Taken to Prevent and Control Drug Abuse

***44 Sh. Gokul Setia (Sirsa):**

Will the Health Minister be pleased to state: -

a) whether it is a fact that Sirsa district is severely impacted by drug abuse and the illegal trade of intoxicants like Tapentadol and Pregabalin;

b) the current status of the De-addiction Wing at Sirsa Civil Hospital, including sanctioned beds, staff strength and medicine availability and whether these are adequate for the patient load;

c) the schemes being implemented by the Government for the complete treatment, rehabilitation and mainstreaming of persons addicted to drugs and provisions or measures made by the Government specifically for Sirsa district;

d) the steps being taken by the Government to prevent and control drug abuse in the Sirsa; and

e) whether it is a fact that despite treating over 9,707 & 13,628 OPD patients and 756 & 802 indoor patients in 2023 and 2024 respectively, the hospital remains limited to 50 beds, causing acute shortage of medicines and administrative mismanagement; if so, the officers responsible for the said mismanagement?

Reasons for Incomplete Construction of Stadium

***45 Sh. Aditya Devilal (Dabwali):**

Will the Minister of State for Sports be pleased to state whether it is a fact that the construction work of the stadium at village Masitan has been lying incomplete for the last several years; if so, the reasons thereof?

To Constitute Chhachhrauli as Municipal Committee

***46 Chaudhary Akram Khan (Jagadhari):**

Will the Urban Local Bodies Minister be pleased to state: -

- a) whether there is any proposal under consideration of the Government to constitute Chhachhrauli as Municipal Committee;
- b) if so, the time by which the abovesaid proposal is likely to be materialized; and
- c) if not, the reasons thereof?

To Complete the Process of Executing the Conveyance Deeds of House Owners

***47 Sh. Mool Chand Sharma (Ballabgarh):**

Will the Urban Local Bodies Minister be pleased to state: -

- a) whether it is a fact that the Government had allotted houses to hundreds of people under the "Weaker Section Housing Scheme" in Janta Colony, Ballabgarh, approximately 40 years ago;
- b) whether it is also a fact that despite the passage of four decades, the Conveyance Deeds (ownership rights) for these houses have not yet been executed by the Municipal Corporation Faridabad (MCF) in favour of the

allottees;

c) the specific technical, legal or administrative reasons due to which these deeds are pending for such an extraordinary length of time; and

d) the time by which the Government/MCF is likely to complete the process of executing the Conveyance Deeds of the abovesaid houses to ensure the residents receive their legitimate property rights?

To Construct a Stadium

***48 Jassi Petwar (Narnaund):**

Will the Minister of State for Sport be pleased to state: -

a) whether there is any proposal under consideration of the Government to construct a stadium in Narnaund through land acquisition; and

b) if so, the time by which the abovesaid stadium is likely to be constructed?

The Norms and Rules for Admission on EWS Seats

***49 Sh. Manmohan Bhadana (Samalkha):**

Will the School Education Minister be pleased to state: -

a) whether the Education Department has reserved any seats for students belonging to the Economically Weaker Sections (EWS) for imparting education in private schools in State; if so, the total number of seats so reserved togetherwith the norms/rules prescribed for reservation of such seats;

b) the number of applications received for admission under the EWS category in private schools during the last academic session and the number of students who were actually granted admission togetherwith the school-wise details of applications received and admissions granted; and

c) whether the Education Department has formulated any scheme or plan for the students who could not get admission in private schools under the EWS category; if so, the details thereof?

To Provide Permanent Solution for Drainage of Water From the Fields

***50 Sh. Randhir Panihar (Nalwa):**

Will the Irrigation & Water Resources Minister be pleased to state: -

a) whether it is a fact that during the rainy season waterlogged in the fields of villages Sarangpur, Bhana, Bhodiya, Siswal, Dhani Siswal, Ladvi, Mahalsara, Balsamand, Modakhera and Mohabbatpur of Adampur Assembly Constituency and villages Syhadwa, Nalwa, Dahima, Gunjjar, Bhojraj, Balawas, Mangali, Harikot, Kaimri, Gangwa, Aryanagar, Hindwan, Ludas, Shahpur, Nyoli, Matra Shyam, Tokas and Patan of Nalwa Assembly Constituency; and

b) if so, whether there is any proposal under consideration of the Government to provide permanent solution for drainage of water from the agricultural fields of the abovesaid villages; if so, the details thereof?

Details Regarding Bandhwari Landfill

***51 Sh. Kuldeep Vats (Badli):**

Will the Urban Local Bodies Minister be pleased to state: -

a) the names of companies to which the management, bio-mining and waste disposal work of Bandhwari landfill situated at Gurugram Faridabad border has been assigned by the Government togetherwith the dates and the amount of tenders sanctioned for the same;

b) the total payment made to these companies so far and the physical percentage of work completed;

c) whether it is a fact that residents of surrounding villages are suffering from serious diseases due to toxic gases, polluted water and smoke emitting from the site;

d) whether any third-party technical and financial audit of the abovesaid works has been conducted by the Government; and

e) if so, the time-bound plan of the Government for blacklisting defaulting companies, recovery of wrongful payments and criminal action against responsible officers?

To Construct Railway Over Bridge (ROB) or Railway Under Bridge (RUB)

***52 Sh. Rajesh Joon (Bahadurgarh):**

Will the Public Works (B&R) Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government to construct a Railway Over Bridge (ROB) or Railway under bridge (RUB) at the following railway crossings in Bahadurgarh city:-

(i) Railway Crossing No. 21C (Chhotu Ram Nagar);

(ii) Railway Crossing No. 22C (Parnala);

(iii) Railway Crossing No. 24C (Barahi), particularly for the line-paar area; and

b) if so, the present status of each proposal togetherwith the time by which the abovesaid Railway Over Bridges or Railway Under Bridges are likely to be constructed?

To Construct the Elevated Flyover Bridge

***53 Sh. Satish Kumar Phagna (Faridabad NIT):**

Will the Public Works (B&R) Minister be pleased to state: -

a) whether it is a fact that there is an urgent necessity for an Elevated Flyover Bridge from Ballabgarh to Pali due to the exponential increase in daily traffic volume and congestion ;

b) whether the abovesaid project is under consideration of the Government as part of the Chief Minister's Announcement; if so, the present status of the said proposal;

c) the total budgetary provision made by the Government for this project togetherwith the time by which the construction work of the abovesaid bridge is likely to be completed; and

d) whether there is any proposal under consideration of the Government to construct the 7-kilometer road along the Harchand Distributary through the Public Works (B&R) Department instead of the Irrigation Department?

To Lay Synthetic Track at Shivaji Stadium.

***54 Sh. Parmod Kumar Vij (Panipat City):**

Will the Minister of State for State for Sports be pleased to state :-

a) whether there is any proposal under consideration of the Government to lay a Synthetic Track at Shivaji Stadium in Model Town of Panipat, on the pattern of Dronacharya Stadium in Kurukshetra and Karan Stadium in Karnal; if so, the time by which the said Synthetic Track is likely to be laid in Shivaji Stadium; and

b) the head under which expenditure has been incurred by the Government on the synthetic tracks laid in the stadiums of Kurukshetra and Karnal?

To Shift the Bus Stand

***55 Sardar Mandeep Chatha (Pehowa):**

Will the Transport Minister be pleased to state :-

a) whether it is a fact that the General Bus Stand in Pehowa is located in the middle of the city, causing constant traffic congestion; and

b) whether there is any proposal under consideration of the Government to shift the said bus stand to another location; if so, the details thereof?

The Action Taken Against the Slaughter Houses

***56 Ch. Mamman Khan (Ferozepur Jhirka):**

Will the Environment, Forests & Wildlife Minister be pleased to state the following details regarding slaughter houses operating in Nuh district :-

a) whether regular sampling and monitoring of groundwater quality in and around the said slaughter houses is being conducted by the Government; if so, the details of last five years;

b) whether Zero Liquid Discharge (ZLD) norms are being strictly implemented and monitored by the Government in the said slaughter houses; if so; the details thereof;

c) whether it is a fact that the mustard fields of nearby villages have been filled/affected due to animal blood-mixed water allegedly released by United Farm Product Pvt. Ltd. (Ghata Shamshabad); if so the action taken by the Government in this regard;

d) whether it is also a fact that the said slaughter houses continue to operate despite repeated violations and penalties; if so, the reasons thereof; and

e) the slaughter house-wise details of the complaints received by the Government during the last five years togetherwith the action taken by the Government on each complaint?

To Construct Culverts/ Bridges

***57 Sh. Ram Karan (Shahbad):**

Will the Public Works Department Minister be pleased to state: -

a) whether it is a fact that village Kathwah in Shahabad Assembly Constituency gets completely cut off from the city and surrounding villages during the flood/rainy season, causing severe difficulties to the residents in terms of connectivity, emergency services and daily necessities; and

b) whether there is any proposal under consideration of the Government to construct long culverts/bridges over the two siphons on the PWD road from Kathwah to Mughal Majra, in order to solve this recurring problem; if so, details thereof?

Present Status of the Chief Minister's Announcement

***58 Sh. Ghanshyam Dass (Yamunanagar):**

Will the Chief Minister be pleased to state the present status of Chief Minister Announcement Code No. 27282?

To Disburse Pending Amount to the Sports Persons

***59 Sh. Vikas Saharan(Kalayat) :
Smt. Vinesh(Julana) :**

Will the Minister of State for Sports be pleased to state: -

a) whether it is a fact that the disbursement of announced cash prizes, incentive amounts and other financial dues to the sports persons of the State has been delayed for the years 2022, 2023, 2024 and 2025;

b) the year-wise details of the total amount due, the total amount actually paid and the total outstanding/pending liability towards sports persons of State for the aforementioned period; and

c) whether there is any proposal under consideration of the Government to fix a mandatory timeline for the disbursement of such payments to ensure athletes receive their dues promptly; if so, the details thereof?

To Fill-up the Vacant Posts in PHCs and CHCs

***60 Sh. Shishpal Keharwala (Kalanwali):**

Will the Health Minister be pleased to state: -

a) the total number of sanctioned posts (alongwith their job responsibilities) and the number of posts presently lying vacant in the Primary Health Centres (PHCs) and Community Health Centres (CHCs) located in the villages Rori, Dadu, Bara Gudha, Panihari, Odhan, Darbi, Bhavddin and Kalanwali of Sirsa district;

b) whether there is any proposal under consideration of the Government to fill-up the vacant posts in the abovesaid PHCs and CHCs; if so, the details thereof togetherwith the action taken so far by the Government for filling up the said sanctioned posts alongwith the level at which the recruitment process is presently pending, and

c) the impact caused on the delivery of health services due to these vacant posts togetherwith the alternative arrangements made by the Government to ensure uninterrupted healthcare services in abovesaid villages?
